

O.A. No. 126 of 2009Order dated: 08.04.2009

## CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. P.K.Padhi, Ld. Counsel appearing for the applicant and Mr. Subashish Mishra, Ld. Additional Standing Counsel for the Respondents.

2. Mr. Mishra, Ld. Counsel for the Respondents, who has received a copy of this O.A., requires time to seek instruction on the subject.

3. Ld. Counsel for the applicant submits that a representation has been filed on 14.10.2008 vide Annexure-A/10 to Respondent No.1 to consider the case of the applicant for payment of DCRG. It is submitted that the applicant's case has not been considered and the representation is still pending for disposal with Respondent No.1.

4. Counsel for the applicant submits that if a direction is issued to Respondent No.1 to consider the case of the applicant for grant of DCRG, he will be satisfied. Accordingly, it is ordered that Respondent No.1 shall consider the pending representation at Annexure-A/10 within a period of 90 days from the date for receipt of a copy of this order. O.A. is accordingly disposed of at the admission stage itself.

5. Send copies of this order to the Respondents, along with a copy of the O.A. to Respondent No. 1.

  
MEMBER (A)